



CGHC010292412026

HIGH COURT OF CHHATTISGARH AT BILASPUR

CRMP No. 1976 of 2026

- Bhupesh Baghel, S/o Lt. Shri Nandkumar Baghel, aged about 64 Years, R/o House No. 1/7, Mansarovar Awasiya Parisar, Padum Nagar, Bhilai - 3, Durg, Chhattisgarh

... Petitioner/Applicant

versus

- Central Bureau of Investigation Special Crime - II Branch, 2nd Floor, 5-B, CGO Complex, Lodhi. Road New Delhi

... Respondent/Non-applicant

30/07/2026	Mr. Harshwardhan Parganiha, counsel for the Petitioner/Applicant. Mr. Vaibhav A. Goverdhan, counsel for the Respondent/Non-applicant. Heard on admission. Admit. Learned counsel for the respondent prays for time to file reply. Also heard on I.A. No.02/2026, an application for grant

of interim relief.

Learned counsel for the applicant submits that the learned Special Judicial Magistrate (CBI), Raipur, in Criminal Case No.5465/2018, vide order dated 04.03.2025, upon due consideration of the material available on record, discharged the applicant from the offences alleged against him. It is submitted that, being aggrieved by the said order of discharge, the respondent/CBI preferred Criminal Revision No.99/2025, which came to be allowed by the learned Special Judge (CBI), Raipur, vide order dated 24.01.2026. By the impugned revisional order, the order of discharge was set aside and the trial Court was directed to proceed with the framing of charges against the applicant. It is contended that the learned Revisional Court has exceeded the scope of its revisional jurisdiction and the impugned order is not sustainable in law. Therefore, it is prayed that further proceedings against the applicant before the trial Court be stayed during the pendency of the present petition.

Per contra, learned counsel appearing for the respondent/CBI submits that the learned Revisional Court, after due consideration of the material available on record, has rightly set aside the order of discharge and directed

framing of charges against the applicant. It is further submitted that the impugned order does not call for any interference by this Court and that the present petition itself is not maintainable.

Having considered the submissions advanced by learned counsel for the parties and looking to the facts and circumstances of the case, it is directed that further proceedings against the applicant in Criminal Case No.5465/2018 (*CBI v. Kailash Murarkaand & Others*), pending before the learned Special Judicial Magistrate (CBI), Raipur (C.G.), shall remain stayed until further orders.

List this matter in the first week of September, 2026.

Sd/-
(Radhakishan Agrawal)
Judge